

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 14/17 dt. 18.01.2017 for the licensing year 2016-17 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
2.	Sh. Harpreet Singh	Asstt. Director	MSME (Chem.)
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	560 Case No.:10/12/85-ALC3/2014	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Deferred
The Committee noted that reply of AYUSH vide their O.M. No. K.11021/03/2016-DCC (AYUSH) dated 05.01.2017. AYUSH has intimated that in the absence of details of ingredients of the product, it would be difficult to comments on the proposal. Therefore, the Committee decided to call for the representative of the firm for a PH. The case is deferred for 16.02.2017.				

[Signature]

2	561 Case No.:10/12/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/151/AM12/	RLA File :07/24/040/317/AM12	Lic.No/Date:07101084045 18.11.2011	Deferred
The Committee noted that reply of AYUSH vide their O.M. No. K.11021/03/2016-DCC (AYUSH) dated 03.01.2017. AYUSH has intimated that the product in reference 'Chondroitin Sulphate Sodium etc.' is not an Ayurvedic, Siddha or Unani drug.. Therefore, the Committee decided to call for the representative of the firm for a PH. The case is deferred for 16.02.2017.				

[Signature]

11/6/17
योगेन्द्र सिंह / YOGINDER SINGH
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562 Case No.:11/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
HQ File :01/85/050/00107/AM16/	RLA File :02/24/040/00037/AM16/	Lic.No/Date:0210205924 25.06.2015	Approved

The Committee noted the comments of Tea Board furnished vide their letter No. LC/ALA/2013/Part File/7015 dt. 04.05.2016. It is observed that the firm has not claimed any wastage on raw material expect 1% wastage on packing material. Further, the firm vide their e-mail dt. 26.12.2016 has stated that they have imported the Tea to the tune of 21,874.90 only (20,521Kgs from China, 1253.90Kg from Germany & 100Kg from Taiwan) whereas 30000.00Kg applied for. The firm is not importing balance Tea as the subject AA's validity has been expired. Keeping in view of the above, the Committee decided to fix the ad-hoc input output norms as under:-

3	Export Item	Qty	Import Item	Qty
	Tea in 10937450Nos. Tea Bags packed in Aluminium Foil Laminates (Blend of 100% imported Tea 20,521.00Kg from China, 1253.90Kg from Germany and 100.00Kg from Taiwan)	21,874.90Kg	Tea { origin from China 20,521.00Kg Germany 1253.90Kg & Taiwan 100.00Kg Filter Paper 12.3GSM +/- 1%	21,874.90Kg As per policy governing packing material.

RA may take consequential action as per policy and procedure.

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563 Case No.:12/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
HQ File :01/85/050/00108/AM16/	RLA File :02/24/040/00038/AM16/	Lic.No/Date:0210205937 30.06.2015	Approved

The Committee noted the comments of Tea Board furnished vide their letter No. LC/ALA/2013/Part File/7076 dt. 04.08.2016. It is observed that the firm has not claimed any wastage on raw material expect 1% wastage on packing material. Further, the firm vide their e-mail dt. 26.12.2016 has stated that they have imported the Tea to the tune of 1932.70Kg only (1872.90Kgs from China, 59.80Kg from Taiwan) whereas 6000.00Kg applied for. The firm is not importing balance Tea as the subject AA's validity has been expired. Keeping in view of the above, the Committee decided to fix the ad-hoc input output norms as under:-

4	Export Item	Qty	Import Item	Qty
	Tea in 15462 Nos. Tea Bags packed in Aluminium Foil Laminates (Blend of 100% imported tea 1872.90Kg from China, 59.80Kg from Taiwan)	1932.70 Kg	Tea { origin from China 1872.90 Kg & Taiwan 59.80 Kg Filter Paper 12.3GSM +/- 1%	1932.70 Kg AS per Policy Governing packing material

RA may take consequential action as per policy and procedure.

[Signature]
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5	564	Party Name:M B SUGAR AND PHARMACEUTICALS LTD	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/50/150/AM14	RLA File :03/95/040/776/AM14	Lic.No/Date:0310765255 09.01.2014	Deferred
The Committee noted that certain information have been called for from the firm on the recommendation of National Sugar Institute, Kanpur vide this office e-mail dt. 12.01.2017 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 09.02.2017				



6	565 Case No.:7/4/85-ALC3/2016	Party Name:FOCUS LIGHTING & FIXTURES PVT.LTD.	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00010/AM17/	RLA File :03/94/040/00921/AM16/	Lic.No/Date:0310802785 23.02.2016	Deferred
The Committee noted that the comments are awaited from Diety. The Committee decided to remind Diety. The case is deferred for 09.02.2017.				



7	566 Case No.:25/6/85-ALC3/2016	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00052/AM17/	RLA File :03/94/040/01087/AM16/	Lic.No/Date:0310803723 01.04.2016	Deferred
The Committee decided to call for justification from the firm for Anticaking Agent in view of description of Export product. The case is deferred for 09.02.2017.				



8	567 Case No.:28/7/85-ALC3/2014	Party Name: SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
The Committee noted the revised comments of MFPI vide O.M. No. 4(18)/2015-DGFT dt. 03.10.2016. The Committee decided that MFPI may re-visit their recommendation. The case is deferred for 09.02.2017.				



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568 Case No.:29/6/85-ALC3/2016	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
HQ File :01/85/050/00056/AM17/	RLA File :03/94/040/00933/AM16/	Lic.No/Date:0310805654 22.06.2016	Approved
The Committee noted the comments of MFPI vide O.M. No. 4(39)/2015-DGFT dated 26.12.2016. On the basis of MFPI's comments recommending on net to net basis, the committee decided to fix the ad-hoc input output norms a under:-			
Export Item	Qty	Import Item	Qty
Sterlized Caraway Seeds of the same variety and origin as imported	1.00Kg	Raw Caraway Seeds	1.00Kg
RA may take consequential action as per policy/procedure.			



10	569 Case No.:14/8/85-ALC3/2016	Party Name:SIMOSIS INTERNATIONAL	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00080/AM17/	RLA File :03/95/040/00145/AM17/	Lic.No/Date:0310805915 04.07.2016	Deferred
The Committee noted that comments of MFPI vide their O.M. No. 4(22)/2016-DGFT dated 26.12.2016 suggesting to transfer the proposal to AYUSH. However, before referring the matter to AYUSH or other organisation the Committee decided to seek the clarification from the firm as to why the wastage claimed in indicated as Nil. Also to provide facility details alongwith past three years exports and product's details. The case is deferred for 09.02.2017.				



11	570 Case No.:1/17/85-ALC3/2015	Party Name:BAFNA ENTERPRISES	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00149/AM16/	RLA File :10/24/040/00054/AM15/	Lic.No/Date:1010059376 21.01.2016	Deferred
The Committee noted that the firm has surrendered the subject AA at RA, Cochin. The Committee decided to confirm the same from RA, Cochin. The case is deferred for 09.02.2017.				


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12	571 Case No.:1/12/85-ALC3/2016	Party Name: SUPERHOUSE LIMITED	Meet No/Date: 14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00108/AM17/	RLA File :06/24/040/00024/AM17/	Lic.No/Date:0610038471 18.10.2016	Approved
The Committee noted the comments of DIPP furnished vide U.O. No. 7/125/2016-TSW dated 11.01.2017. On the basis of DIPP's comments, the Committee decided to fix the ad-hoc input output norms as under:-				
12	Export Item	Qty	Import Item	Qty
	Horse riding body protector for adult made from rubber sheet 12mm & 24mm content in the export product. 1. Rubber Sheet 12mm should be 631.62Sq. Meter. 2. Rubber sheet 24mm should be 2044.20Sq. Meter	6313Nos.	2211.0Kgs Rubber Sheet 105cms (width)+/-5% x 160cms. (length) +/-5% x 12mm +/-10%(T.C. Rubber Sheet)	1350Sq. Meter
12	Horse riding body protector for adult made from rubber sheet 12mm & 24mm content in the export product. 1. Rubber Sheet 12mm should be 631.62Sq. Meter. 2. Rubber sheet 24mm should be 2044.20Sq. Meter	7314Nos.	16484.0Kgs Rubber Sheet 105cms (width)+/-5% x 160cms. (length) +/-5% x 24mm +/-10%(T.C. Rubber Sheet)	4267.473Sq. Meter
	RA may take action as per policy/procedure.			

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13	572 Case No.:3/20/85-ALC3/2015	Party Name: SRI PRABHA LIFE SCIENCES	Meet No/Date: 14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00197/AM16/	RLA File :09/24/040/00539/AM16/	Lic.No/Date:0910062970 15.12.2015	Deferred
The Committee noted the comments of MFPI vide their O.M. No.4 (25)/2016-DGFT dated 12.01.2017 and observed that the quantity of export has not been mentioned in their comments. Therefore, it was decided to ask MFPI to indicate the quantity of import item specifically. It was also decided seek proper Appendix 4E from the firm. The case is deferred for 09.02.2017				

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	573	Party Name:KASHMIR WALNUTS OVERSEA PVT. LTD	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status: Decided
	HQ File :01/85/171/066/AM16	Correction of typographical error.		
14	The case regarding fixation of ad-hoc input output norms in terms of para 4.06 of HBP was considered by NC in its M.No. 11 held on17.11.2016. The firm brought to the notice that in the minutes of NC meeting the e-com F.No. 18/05/001/46900/0472/6051 has wrongly been mentioned instead of e-com F.No. 18/05/001/46900/0472/6052. RA has been informed about the correct e-com No. NC approved the correction request as already communicated to concerned RA.			

15	574 Case No.:8/19/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00194/AM16/	RLA File :31/83/040/00124/AM16/	Lic.No/Date:3110065789 11.12.2015	Deferred
The Committee noted the comments of Indian Council of Agricultural Research(ICAR) vide their letter No. Hort.10-87/2014-HS-II dated 06.12.2016. The ICAR informed that the issue involves regulatory framework with highly specific technical and legal implications and such procedures are outside the mandate and proficiency of the Council. The Committee also observed that the consumption data for past three year duly certified by IIHR, Bangalore is still awaited. Therefore, Committee decided to remind the firm for the requisite data. Committee also decided to seek comments from National Horticulture Board under the Department of Agriculture, Cooperation and farmers welfare.				

16	575 Case No.:3/7/85-ALC3/2016	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/059/AM17	RLA File :09/24/040/00669/AM16	Lic.No/Date:0910063283 17.02.2016	Deferred
The Committee observed that the similar case of this firm for the same items was considered in NC meeting No. 12 dated 01.12.2016 where in it was decided to seek comments of ICAR and details of export and import item from the firm. Therefore, Committee decided that the case may be considered alongwith previous cases and same action/decision is taken in the matter The case is deferred for 09.02.2017.				

17	576 Case No.:6/7/85-ALC3/2016	Party Name:DP COCOA PRODUCTS PVT.LTD.,	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00062/AM17/	RLA File :09/24/040/00119/AM17/	Lic.No/Date:0910063782 09.06.2016	Deferred
The Committee observed that location of the factory is mentioned as 'Himachal Pradesh' in the application, whereas the Advance Authorisation is obtained from RA, Hyderabad. Therefore Committee decided to seek reasons for the same. Committee also decided to seek data of past consumption. The Committee decided to get clarification from the firm regarding location of factory in Himachal Pradesh and past consumption shown Nil. The case is deferred for 09.02.2017				

18	577 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Deferred
The Committee noted the comments of CFTRI, Mysuru furnished vide letter No. FT/FS&AQCL/Misc(DGFT)/2016 dated 30.12.2016. The Committee decided to seek clarification from CFTRI. Also decided to get details from the firm of import and export item. The case is deferred for 09.02.2017.				



19	578 Case No.:7/14/85-ALC3/2016	Party Name:DARJEELING ORGANIC TEA ESTATES PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00131/AM17/	RLA File :02/24/040/00107/AM17/	Lic.No/Date:0210207053 29.09.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board. The case is deferred for 09.02.2017.				



20	579 Case No.:15/14/85-ALC3/2016	Party Name:NESTLE INDIA LTD	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00139/AM17/	RLA File :05/24/040/00397/AM17/	Lic.No/Date:0510400549 30.11.2016	Deferred
The Committee noted that the comments are awaited from Coffee Board. The Committee decided to remind Coffee Board. The case is deferred for 09.02.2017.				



21	580 Case No.:5/14/85-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00129/AM17/	RLA File :05/24/040/00248/AM17/	Lic.No/Date:0510399556 24.08.2016	Deferred
The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery). The case is deferred for 09.02.2017.				

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22	581 Case No.:14/14/85-ALC3/2016	Party Name:KITCHEN XPRESS OVERSEAS LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00138/AM17/	RLA File :08/24/040/00272/AM17/	Lic.No/Date:0810138975 26.10.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 09.02.2017.				



23	582 Case No.:13/14/85-ALC3/2016	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00137/AM17/	RLA File :08/24/040/00325/AM17/	Lic.No/Date:0810139226 06.12.2016	Deferred
The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP. The case is deferred for 09.02.2017.				



24	583 Case No.:4/14/85-ALC3/2016	Party Name:SUPARSHVA SWABS [I]	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00128/AM17/	RLA File :05/24/040/00465/AM17/	Lic.No/Date:0510400974 28.12.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem). The case is deferred for 09.02.2017				



25	584 Case No.:16/14/85-ALC3/2016	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00140/AM17/	RLA File :05/23/040/00368/AM17/	Lic.No/Date:0510400397 10.11.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 09.02.2017.				



26	585 Case No.:8/14/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00132/AM17/	RLA File :02/24/040/00108/AM17/	Lic.No/Date:0210207003 16.09.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board. The case is deferred for 09.02.2017.				



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27	586 Case No.:12/14/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00136/AM17/	RLA File :02/24/040/00112/AM17/	Lic.No/Date:0210207004 16.09.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board. The case is deferred for 09.02.2017.				

28	587 Case No.:18/14/85-ALC3/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00142/AM17/	RLA File :03/94/040/00643/AM17/	Lic.No/Date:0310809485 01.12.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 09.02.2017.				

29	588 Case No.:11/14/85-ALC3/2016	Party Name:SSK EXPORTS LTD.	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00135/AM17/	RLA File :02/24/040/00124/AM17/	Lic.No/Date:0210207035 27.09.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board. The case is deferred for 09.02.2017.				

30	589 Case No.:9/14/85-ALC3/2016	Party Name:SSK EXPORTS LTD.	Meet No/Date:14/85-ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00133/AM17/	RLA File :02/24/040/00123/AM17/	Lic.No/Date:0210207020 22.09.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board. The case is deferred for 09.02.2017.				

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31	590 Case No.:10/14/85-ALC3/2016	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00134/AM17/	RLA File :10/24/040/00080/AM17/	Lic.No/Date:1010059653 30.11.2016	Deferred
The Committee decided to get the write up of the products from the firm. The case is deferred for 09.02.2017.				



32	591 Case No.:1/14/85-ALC3/2016	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00125/AM17/	RLA File :09/24/040/00504/AM17/	Lic.No/Date:0910064499 21.12.2016	Deferred
The Committee noted that the hard copy of the application is awaited. The Committee decided to remind concerned RA to forward the hard copy of application. The case is deferred for 09.02.2017.				



33	592 Case No.:2/14/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00126/AM17/	RLA File :05/23/040/00413/AM17/	Lic.No/Date:0510400592 02.12.2016	Deferred
The Committee noted that the hard copy of the application is awaited. The Committee decided to remind concerned RA to forward the hard copy of application. The case is deferred for 09.02.2017.				



34	593 Case No.:19/14/85-ALC3/2016	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00143/AM17/	RLA File :31/83/040/00121/AM17/	Lic.No/Date:3110066552 13.01.2017	Deferred
The Committee noted that the hard copy of the application is awaited. The Committee decided to remind concerned RA to forward the hard copy of application. The case is deferred for 09.02.2017.				



35	594 Case No.:3/14/85-ALC3/2016	Party Name:NUTRI FLAVOURS PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00127/AM17/	RLA File :04/24/040/00101/AM17/	Lic.No/Date:0410162439 27.10.2016	Deferred
The Committee noted that the hard copy of the application is awaited. The Committee decided to remind concerned RA to forward the hard copy of application. The case is deferred for 09.02.2017.				


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 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Department of Commerce



36	595 Case No.:17/14/85-ALC3/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00141/AM17/	RLA File :03/94/040/00642/AM17/	Lic.No/Date:0310809483 01.12.2016	Deferred
Decision : The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 09.02.2017.				

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37	596 Case No.:3/6/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:Deffered and Re-indexed
	HQ File :01/85/050/00030/AM17/	RLA File :05/23/040/00037/AM17/	Lic.No/Date:0510398420 06.05.2016	Defer Date:18.01.2017
The Committee noted certain information have been called for from the firm vide this office e-mail dt. 11.01.2017, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 09.02.2017.				

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38	597 Case No.:6/14/85-ALC3/2016	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:14/85- ALC3/2016 18.01.2017	Status:
	HQ File :01/85/050/00130/AM17/	RLA File :10/24/040/00077/AM17/	Lic.No/Date:1010059651 08.11.2016	Deferred
It was decided to seek comments of DBT. The case is deferred for 09.02.2017.				

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योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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